
(2020) 10 SEBI CK 0095

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No.408 Of 2019

CFM Asset Reconstruction Pvt. Ltd

APPELLANT

Vs

Securities And Exchange Of India & Anr

RESPONDENT

Date of Decision : 12-10-2020

Acts Referred:

Citation : (2020) 10 SEBI CK 0095

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Devanshu Desai, Gaurav Joshi, Pradeep Kumar

Judgement

1. On account of power grid failure many advocates are unable to join the virtual courtroom. It is, thus, not possible to conduct virtual hearing today.

The matter is accordingly adjourned. The learned counsel for the appellant states that he does not wish to file any rejoinder. List for final hearing on

3rd November, 2020.

2. Parties are directed to contact the Registrar 48 hours before the date fixed to find out as to whether the hearing would take place through video

conferencing or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed

copy sent by fax and/or email.